

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA. 328 of 1996.

Present: Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman.

Hon'ble Mr. M.S.Mukherjee, Administrative Member.

BIJOY ROUTH & ORS.

-VS-

UNION OF INDIA & ORS.

Dated : 28.5.1996.

O R D E R

A.K.Chatterjee, V.C.

1. The ~~4~~ applicants were initially appointed in the Construction Unit under DSTE(Construction) ,South Eastern Railway <sup>on diverse</sup> ~~duties~~ and they were regularised w.e.f. 1.4.73. The instant application has been filed <sup>against</sup> ~~before~~ the Railway for a declaration that the applicants are entitled to arrears of pay due to regularisation and fixation of their pay with effect from 1.4.73.

2. Hearing the ld.counsel for both the parties, we consider it appropriate to dispose of the application with <sup>the</sup> direction upon the respondents, particularly the respondent no.2 herein, to treat this application together with its enclosures, as a representation for the reliefs claimed by the applicants and to dispose it of within 6 months from this date by passing a speaking order and communicating the same to the applicants.

3. No order as to costs.

*Mukherjee*  
(M. S. Mukherjee)  
Member(A)

*A. K. Chatterjee*  
(A.K.Chatterjee)  
Vice-Chairman.